

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 99/7/NCLT/AHM/2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company:

Bank of Baroda

V/s

Nangalia Fabrics Pvt Ltd

Section:

7 of Insolvency & Bankruptcy Code, 2016

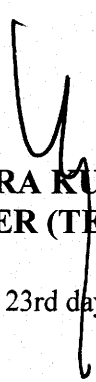
ORDER

Learned Counsel Mr. Ketan M Parikh along with learned counsel Mr. Kuldeep K Adesara appeared for the Financial Creditor.

Learned PCS Mr. Kunjal Dalal appeared for the Corporate Debtor.

Learned counsel for the Financial Creditor makes statement that he has instruction from the Bank that they are considering OTS proposal of the Corporate Debtor. Hence, seeks liberty to withdraw. Permission is granted.

Hence, CP (IB) 99 of 2020 stands withdrawn and disposed of.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 23rd day of March, 2021